

**Schedule
Form A
PUBLIC ANNOUNCEMENT**
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF:
DOLPHIN MARINE FOODS AND PROCESSORS (INDIA) PRIVATE LIMITED**

Sl. No.	Relevant Particulars	
1.	Name of Corporate Debtor	DOLPHIN MARINE FOODS AND PROCESSORS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/12/1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U05005MH1996PTC104461
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.-M-13, MIDC Taloja, Taluka: Panvel, Distt.: Raigad, Maharashtra-410208
6.	Insolvency commencement date in respect of Corporate debtor	3 rd August 2021. (Order was uploaded on NCLT portal on 11th August, 2021.)
7.	Estimated date of closure of insolvency resolution Process	30 th January, 2022.
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mahesh Chand Gupta IBBI/IPA-001/IP-P01489/2018-19/12304
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	FE-202, Salt Lake City, 1 st Floor Sector-III, Kolkata-700106. Email Id - mcgupta90@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	905, Crescent Royale, Veera Desai Road, Off New Link Road, Near Maurya Landmark, Andheri (W), Mumbai- 400053 Email Id - cirp.dolphin@gmail.com
11.	Last date for submission of claims	25 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against **DOLPHIN MARINE FOODS AND PROCESSORS (INDIA) PRIVATE LIMITED** on 03-08-2021.

The creditors of **DOLPHIN MARINE FOODS AND PROCESSORS (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **25-08-2021** to the Interim Resolution Professional at the address mentioned against entry no.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12-08-2021
Place : Kolkata



Mahesh Chand Gupta
Interim Resolution Professional